

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 13th of March, 2024

S.O 160 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following official(s) to be Executive Magistrate. who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdictions of District Poonch.

S.No.	Name of the Officer (s) (Mr./Ms.)	Designation	Jurisdiction
01.	Parkash Singh	Naib Tehsildar	Haveli
02.	Mohd Hanief	Naib Tehsildar	Mandi
03.	Nassar Hussain Tak	Naib Tehsildar	Gulpur
04.	Kamal Kishore	Naib Tehsildar	Loran
05.	Rattan Chand	Naib Tehsildar	Lassana
06.	Vijay Kumar	Naib Tehsildar	Bandichechian
07.	Sat Paul	Naib Tehsildar	Chhatral
08.	Mohd Ashraf	Naib Tehsildar	Khanetar
09.	Romesh Singh	Naib Tehsildar	Buffliaz
10.	Zakar Hussain	Naib Tehsildar	Dara Dullian
11.	Mohd Tasleem	Naib Tehsildar	Hari Marhote

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/15/2021-10

Dated: - 13 - 03 - 2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department .
- 4) District Magistrate Poonch. This is with reference to letter No. **DMP/J/5006-10** Dated: - 07-03-2024
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officials.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

Senior Law Officer
Department of Law, Justice and P.A